

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 03/09 held on 29.04.2008.

The Meeting No.03/09 of Norms Committee-II was held on 29.04.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri K. K. Funda, AD	DC(SSi)
6.	Shri Shyam Sunder, Dy. DGFT	DGFT.
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

	Case No.:4/3/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00004/AM09/	RLA File :34/24/040/00062/AM05/	Lic.No/Date:3410011165 05.08.2004	Defer Date:
1	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

2	Case No.:5/3/81-ALC2/2008	Party Name:DEMAG DELAVAL INDUSTRIAL TURBOMACHINERY PVT. LTD.	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00005/AM09/	RLA File :34/24/042/00025/AM05/	Lic.No/Date:3410011777 15.10.2004	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.				

3	Case No.:47/3/81-ALC2/2008	Party Name:S.M.CREATIVE ELECTRONICS LTD.	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00047/AM09/	RLA File :05/24/040/00949/AM06/	Lic.No/Date:0510177703 01.03.2006	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.				

4	Case No.:6/3/81-ALC2/2008	Party Name:FARMOZ ELECTRICALS	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00006/AM09/	RLA File :03/94/040/01403/AM06/	Lic.No/Date:0310372825 23.03.2006	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 04/04/2006. We may inform RA accordingly.				

5	Case No.:7/3/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00007/AM09/	RLA File :07/24/040/01066/AM06/	Lic.No/Date:0710044161 03.04.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

6	Case No.:8/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00008/AM09/	RLA File :03/95/040/00027/AM07/	Lic.No/Date:0310376277 18.04.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

7	Case No.:9/3/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00009/AM09/	RLA File :07/24/040/00021/AM07/	Lic.No/Date:0710044427 19.04.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

8	Case No.:10/3/81-ALC2/2008	Party Name:RELIANCE ENGINEERS LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00010/AM09/	RLA File :07/24/040/00033/AM07/	Lic.No/Date:0710044627 01.05.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

9	Case No.:11/3/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00011/AM09/	RLA File :03/94/040/00079/AM07/	Lic.No/Date:0310378668 02.05.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 26/12/2006. We may inform RA accordingly.			

10	Case No.:12/3/81-ALC2/2008	Party Name:NAKODA LIFESTYLE PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00012/AM09/	RLA File :03/95/040/00114/AM07/	Lic.No/Date:0310382966 02.06.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 17/10/2006. We may inform RA accordingly.			

11	Case No.:48/3/81-ALC2/2008	Party Name:CORDS CABLE INDUSTRIES PVT.LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00048/AM09/	RLA File :05/24/040/00242/AM07/	Lic.No/Date:0510184634 15.06.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 14/11/2006. We may inform RA accordingly.			

12	Case No.:13/3/81-ALC2/2008	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00013/AM09/	RLA File :03/94/040/00352/AM07/	Lic.No/Date:0310388482 07.07.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 12/09/2006. We may inform RA accordingly.			

13	Case No.:14/3/81-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00014/AM09/	RLA File :08/24/040/00083/AM07/	Lic.No/Date:0810058238 20.07.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been rejected by NC-II in its meeting dated 06/03/2007. We may inform RA accordingly.			

14	Case No.:15/3/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00015/AM09/	RLA File :03/95/040/00439/AM07/	Lic.No/Date:0310392015 31.07.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

15	Case No.:16/3/81-ALC2/2008	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00016/AM09/	RLA File :08/24/040/00133/AM07/	Lic.No/Date:0810058641 02.08.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 06/02/2007. We may inform RA accordingly.			

16	Case No.:49/3/81-ALC2/2008	Party Name:ASIATIC ELECTRONIC INDUSTRIES	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00049/AM09/	RLA File :05/24/040/00390/AM07/	Lic.No/Date:0510188266 04.08.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

17	Case No.:1537/26/81-ALC2/2007	Party Name:PG FOILS LTD.,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00424/AM07/	RLA File :13/24/040/00009/AM07/	Lic.No/Date:1310022521 30.08.2006	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

18	Case No.:17/3/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00017/AM09/	RLA File :03/95/040/00674/AM07/	Lic.No/Date:0310399434 14.09.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 07/11/2006. We may inform RA accordingly.			

19	Case No.:50/3/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00050/AM09/	RLA File :05/24/040/00512/AM07/	Lic.No/Date:0510191036 15.09.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

20	Case No.:18/3/81-ALC2/2008	Party Name:INGERSOLL- RAND (INDIA) LIMITED	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00018/AM09/	RLA File :03/94/040/00669/AM07/	Lic.No/Date:0310400150 19.09.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 07/11/2006. We may inform RA accordingly.			

21	Case No.:51/3/81-ALC2/2008	Party Name:SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00051/AM09/	RLA File :05/24/040/00523/AM07/	Lic.No/Date:0510191449 21.09.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been rejected by NC-II in its meeting dated 15/05/2007. We may inform RA accordingly.			

22	Case No.:19/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00019/AM09/	RLA File :03/95/040/00726/AM07/	Lic.No/Date:0310401922 29.09.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

23	Case No.:20/3/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00020/AM09/	RLA File :03/95/040/00825/AM07/	Lic.No/Date:0310405365 24.10.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

24	Case No.:21/3/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00021/AM09/	RLA File :03/95/040/00869/AM07/	Lic.No/Date:0310405416 26.10.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

25	Case No.:22/3/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00022/AM09/	RLA File :24/80/040/00019/AM07/	Lic.No/Date:2410017700 10.11.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 20/03/2007. We may inform RA accordingly.			

26	Case No.:23/3/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00023/AM09/	RLA File :24/80/040/00023/AM07/	Lic.No/Date:2410017731 15.11.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

27	Case No.:24/3/81-ALC2/2008	Party Name:PESHAVARIA EXPORTS PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00024/AM09/	RLA File :24/80/040/00024/AM07/	Lic.No/Date:2410017743 16.11.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 30/10/2007. We may inform RA accordingly.			

28	Case No.:25/3/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00025/AM09/	RLA File :24/80/040/00027/AM07/	Lic.No/Date:2410017909 05.12.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/04/2007. We may inform RA accordingly.			

29	Case No.:26/3/81-ALC2/2008	Party Name:PESHAVARIA EXPORTS PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00026/AM09/	RLA File :24/80/040/00032/AM07/	Lic.No/Date:2410018003 14.12.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 30/10/2007. We may inform RA accordingly.			

30	Case No.:27/3/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00027/AM09/	RLA File :24/80/040/00033/AM07/	Lic.No/Date:2410018135 04.01.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/04/2007. We may inform RA accordingly.			

31	Case No.:28/3/81-ALC2/2008	Party Name:KHANDELWAL BRASS INDUSTRIES,	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00028/AM09/	RLA File :24/80/040/00034/AM07/	Lic.No/Date:2410018143 05.01.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/04/2007. We may inform RA accordingly.			

32	Case No.:29/3/81-ALC2/2008	Party Name:PESHAVARIA EXPORTS PVT. LTD.	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00029/AM09/	RLA File :24/80/040/00035/AM07/	Lic.No/Date:2410018221 17.01.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 30/10/2007. We may inform RA accordingly.			

33	Case No.:30/3/81-ALC2/2008	Party Name:PESHAVARIA EXPORTS PVT. LTD.	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00030/AM09/	RLA File :24/80/040/00040/AM07/	Lic.No/Date:2410018440 19.02.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 30/10/2007. We may inform RA accordingly.			

34	Case No.:31/3/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00031/AM09/	RLA File :03/95/040/01349/AM07/	Lic.No/Date:0310420655 22.02.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 10/07/2007. We may inform RA accordingly.			

35	Case No.:32/3/81-ALC2/2008	Party Name:ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00032/AM09/	RLA File :03/94/040/01191/AM07/	Lic.No/Date:0310420634 22.02.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 10/04/2007. We may inform RA accordingly.			

36	Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008.The committee observed that MN&RE has recommended the approval of the case with 3% wastage. However as per the list of the export products there are some consumables, components etc. in the list which cannot be allowed on a flat wastage of 3%. Hence, the committee decided to revert back to MN&RE for giving specific item wise wastage. The case stands deferred and to be relisted on 10.06.2008.			

37	Case No.:20/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00510/AM08/	RLA File :03/94/040/00019/AM08/	Lic.No/Date:0310427912 25.04.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

38	Case No.:21/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00511/AM08/	RLA File :05/24/040/00050/AM08/	Lic.No/Date:0510203035 27.04.2007	Defer Date:26.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 21/08/2007. Hence decided to withdraw the case. We may inform RA accordingly.			

39	Case No.:33/3/81-ALC2/2008	Party Name:MASS-TECH CONTROLS PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00033/AM09/	RLA File :03/95/040/00133/AM08/	Lic.No/Date:0310431011 29.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 11/12/2007. We may inform RA accordingly.			

40	Case No.:34/3/81-ALC2/2008	Party Name:MASS-TECH CONTROLS PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00034/AM09/	RLA File :03/95/040/00132/AM08/	Lic.No/Date:0310431026 29.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 11/12/2007. We may inform RA accordingly.			

41	Case No.:35/3/81-ALC2/2008	Party Name:TORRENT CABLES LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00035/AM09/	RLA File :08/24/040/00375/AM07/	Lic.No/Date:0810065207 05.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 24/07/2007. We may inform RA accordingly.			

42	Case No.: 36/3/81-ALC2/2008	Party Name:TORRENT CABLES LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status: Case Added
	HQ File :01/81/050/00036/AM09/	RLA File :08/24/040/00059/AM08/	Lic.No/Date:0810065335 11.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 24/07/2007. We may inform RA accordingly.			

43	Case No.: 37/3/81-ALC2/2008	Party Name:MASS-TECH CONTROLS PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status: Case Added
	HQ File :01/81/050/00037/AM09/	RLA File :03/95/040/00231/AM08/	Lic.No/Date:0310433131 19.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 18/09/2007. We may inform RA accordingly.			

44	Case No.: 38/3/81-ALC2/2008	Party Name:ELEKTROMAG DEVICES PVT. LTD.,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status: Case Added
	HQ File :01/81/050/00038/AM09/	RLA File :03/94/040/00316/AM08/	Lic.No/Date:0310434113 27.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

45	Case No.: 61/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00551/AM08/	RLA File :05/24/040/00245/AM08/	Lic.No/Date:0510205611 02.07.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the case is under examination of NC-I.			

46	Case No.:6/22/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00210/AM08/	RLA File :31/24/040/00117/AM08/	Lic.No/Date:3110029962 24.07.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 10.06.2008.			

47	Case No.:40/3/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00040/AM09/	RLA File :03/95/040/00316/AM08/	Lic.No/Date:0310438013 01.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 30/10/2007. We may inform RA accordingly.			

48	Case No.:39/3/81-ALC2/2008	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00039/AM09/	RLA File :08/24/040/00124/AM07/	Lic.No/Date:0810066436 07.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. We may inform RA accordingly.			

49	Case No.:109/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00599/AM08/	RLA File :34/24/040/00104/AM08/	Lic.No/Date:3410019465 21.08.2007	Defer Date:15.04.2008
	1. Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. Import item No. 1 & 3 is to be allowed as per Engineering Table 6 and item No. 2 & 4 to be allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

50	Case No.:1938/26/81-ALC2/2007	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM08/	RLA File :03/95/040/00429/AM08/	Lic.No/Date:0310440777 24.08.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.06.2008.			

51	Case No.:41/3/81-ALC2/2008	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00041/AM09/	RLA File :07/21/040/00600/AM08/	Lic.No/Date:0710053030 24.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

52	Case No.:111/48/81-ALC2/2007	Party Name:NEST MAGNETICS PRIVATE LIMITED	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00601/AM08/	RLA File :07/24/040/00381/AM08/	Lic.No/Date:0710053076 27.08.2007	Defer Date:15.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.				

53	Case No.:52/3/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00052/AM09/	RLA File :05/24/040/00462/AM08/	Lic.No/Date:0510208432 31.08.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case pertains to NC-VII. Hence decided to transfer the case to NC-VII.				

54	Case No.:117/48/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00607/AM08/	RLA File :07/24/040/00406/AM08/	Lic.No/Date:0710053215 07.09.2007	Defer Date:15.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that DIPP have given their recommendations for the approval of the case. However it has been decided that a copy of the application of the firm may also be referred to M/o steel for their opinion. The case stands deferred and to be relisted on 10.06.2008.				

55	Case No.:120/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00610/AM08/	RLA File :07/24/040/00407/AM08/	Lic.No/Date:0710053268 11.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case is already been considered in meeting dated 02.04.2008. Hence decided to withdraw the case.			

56	Case No.:121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case is already been considered in meeting dated 02.04.2008. Hence decided to withdraw the case.			

57	Case No.:122/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00612/AM08/	RLA File :34/24/040/00126/AM08/	Lic.No/Date:3410019673 19.09.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. Import item No. 1 & 3 is to be allowed as per Engineering Table 6 and item No. 2 & 4 to be allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

Case No.:123/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00613/AM08/	RLA File :05/24/040/00459/AM08/	Lic.No/Date:0510209192 19.09.2007	Defer Date:15.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 58 1. Net weights of 197 Kgs., 945 Kgs., 6328 Kgs., 3700 Kgs., 1927 Kgs., 248 Kgs. & 8210 Kgs. may be added with the quantities of export products at S.No.1 to 7 respectively. After taking clue from Engineering Tables 6 & 10 and SIONs C-1382/ C-1392, quantities of import items may be allowed as under: 1. Words "Copper Tape" may be deleted from the description of import item S.No.2 2. The quantities of import items from S.No.1 to 6 may be allowed as applied for. 3. The quantity of import item at S.No.7 may be allowed as 64 Kgs. R/A may take suitable consequential action accordingly.			

Case No.:127/48/81-ALC2/2007	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00617/AM08/	RLA File :03/95/040/00585/AM08/	Lic.No/Date:0310444067 24.09.2007	Defer Date:04.03.2008
59 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIT present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

60	Case No.:134/48/81-ALC2/2007	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00624/AM08/	RLA File :03/94/040/00634/AM08/	Lic.No/Date:0310444382 26.09.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. After deliberating upon the case, the norms committee decided to refer the case to PIC for clarification regarding export of refurbished transformers. The case stands deferred and to be relisted on 10.06.2008.			

61	Case No.:53/3/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00053/AM09/	RLA File :05/24/040/00501/AM08/	Lic.No/Date:0510209542 26.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(5)/2008-IPHW dated 22.01.2008 (copy enclosed), on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

62	Case No.:128/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00618/AM08/	RLA File :06/24/040/00016/AM08/	Lic.No/Date:0610012340 27.09.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee decided that a copy of the application may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 10.06.2008.			

63	Case No.:130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 10.06.2008.			

64	Case No.:129/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00619/AM08/	RLA File :09/24/040/00225/AM08/	Lic.No/Date:0910031663 28.09.2007	Defer Date:04.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 04/03/2008. We may inform RA accordingly.			

65	Case No.:42/3/81-ALC2/2008	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00042/AM09/	RLA File :07/24/040/00446/AM08/	Lic.No/Date:0710053644 03.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 22/01/2008. We may inform RA accordingly.			

66	Case No.:137/48/81-ALC2/2007	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00627/AM08/	RLA File :03/95/040/00665/AM08/	Lic.No/Date:0310445317 05.10.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 10.06.2008.			

67	Case No.:54/3/81-ALC2/2008	Party Name:SRI TOOLS INDUSTRIES,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00054/AM09/	RLA File :30/21/040/00102/AM08/	Lic.No/Date:3010053346 05.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

68	Case No.:55/3/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00055/AM09/	RLA File :05/24/040/00532/AM08/	Lic.No/Date:0510210119 05.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

69	Case No.: 43/3/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status: Case Added
	HQ File :01/81/050/00043/AM09/	RLA File :03/94/040/00682/AM08/	Lic.No/Date:0310445417 08.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the case has been transferred from DES-I and they had issued a D/L to the firm. Reply from the firm is still awaited. Therefore, the Committee decided to remind firm for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

70	Case No.: 44/3/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status: Case Added
	HQ File :01/81/050/00044/AM09/	RLA File :32/24/040/00045/AM08/	Lic.No/Date:3210036396 10.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 1, 3, 4, 5, 10 & 11 of the Standard Deficiency Format. 2. It is observed that value addition is very low. How the exports will be viable with such low value addition. 3. Sample of smallest rating of the transformer in CKD/SKD condition may be furnished.			

Case No.:138/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00628/AM08/	RLA File :05/24/040/00494/AM08/	Lic.No/Date:0510210417 11.10.2007	Defer Date:04.03.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Net weights of 1360 Kgs., 3787 Kgs., 1977 Kgs., 4410 Kgs., 3815 Kgs., 1225 Kgs., 872 Kgs & 395 Kgs.may be added with the quantities of export product at S.No.1 to 8 respectively 2. Words “ 0.65/1.1 KV” may be added with the description of export products from Sl. No.1 to 8. After taking clue from Engineering Tables 5, 6 & 10 and SIONs C-1382/ C-1392, quantities of import items may be allowed as under: 1. Words “Copper Tape” may be deleted from the description of import item S.No.1 and quantity of this item may be allowed as 4479 Kgs . 2. The quantity of import item at S.No.2 & 6 may be allowed as applied for . 3. The quantity of import item at S.No.3 & 4 may be allowed as 1.05 Kgs/Kg content in the export products 4. The quantity of import item at S.No.5 may be allowed as 2262 Kgs. inclusive of 5 % wastage 5. The quantity of import item at S.No.7 may be allowed as 119 Kgs. inclusive of 5% wastage R/A may take suitable consequential action accordingly.			

72	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:02.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.				

73	Case No.:144/48/81-ALC2/2007	Party Name:TELEKONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00634/AM08/	RLA File :04/24/040/00247/AM08/	Lic.No/Date:0410091528 12.10.2007	Defer Date:15.04.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-				
1. The quantity of import item at S.No.1, 2 & 4 may be allowed on net to net basis.(28,500 Nos., 28,500 Nos. and 7500 Nos. respectively.) 2. The quantity of import item at S.No. 3 may be reduced to 1322 Kgs. inclusive of 5 % wastage				
R/A may take suitable consequential action accordingly.				

74	Case No.:6/32/81-ALC2/2007	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00374/AM08/	RLA File :07/24/040/00513/AM08/	Lic.No/Date:0710053922 18.10.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- After taking clue from SION C-1325, quantities of import items may be allowed as under: - The quantity of import item at S.No.1 may be allowed as 664.6 Kgs. inclusive of 1 % wastage. - The quantity of import item at S.No. 2 may be allowed as 42.63 Kgs. inclusive of 1.5 % wastage. R/A may take suitable consequential action accordingly.			

75	Case No.:15/32/81-ALC2/2007	Party Name:HONEYWELL AUTOMATION INDIA LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM08/	RLA File :31/21/040/00234/AM08/	Lic.No/Date:3110031244 22.10.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

76	Case No.:151/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00641/AM08/	RLA File :11/24/040/00032/AM08/	Lic.No/Date:1110016259 23.10.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.06.2008.			

77	Case No.:152/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM08/	RLA File :04/24/040/00264/AM08/	Lic.No/Date:0410091742 24.10.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format.			

78	Case No.:153/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00643/AM08/	RLA File :02/24/040/00209/AM08/	Lic.No/Date:0210105523 26.10.2007	Defer Date:18.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 18/03/2008. We may inform RA accordingly.			

79	Case No.:159/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00649/AM08/	RLA File :05/24/040/00558/AM08/	Lic.No/Date:0510211382 01.11.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.06.2008.			

80	Case No.:160/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00650/AM08/	RLA File :02/24/040/00211/AM08/	Lic.No/Date:0210105623 01.11.2007	Defer Date:18.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 26/02/2008. We may inform RA accordingly.			

81	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:02.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 10.06.2008.			

Case No.:7/36/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00427/AM08/	RLA File :32/24/040/00052/AM08/	Lic.No/Date:3210036659 13.11.2007	Defer Date:15.04.2008
82 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the recommendation of the representative of DHI present in the meeting, it was observed that the firm's letter dated 25.2.2008 does not give justification for the wastages applied for and there are also mistakes in weight balancing details furnished therein. It was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. Detailed justification for wastage sought on steel strips supported by complete process detail , wastage at each stage of manufacture and relevant drawings. 2. Corrected weight balancing details. 3. Alongwith the above details, a sample of smallest export procedure in CKD/SKD condition may also be sent.			

Case No.:8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:15.04.2008
83 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: - 1. In the firm's letter dated 25.02.2008, weight of item Nos. 4 & 5 has been shown as Nil. What is the exact use of these items? Are these consumables? 2. Detailed calculations for the quantities applied for, for item Nos. 2 & 3 may be furnished, supported relevant drawing, specifically for copper bus bars.			

84	Case No.:169/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00659/AM08/	RLA File :05/24/040/00603/AM08/	Lic.No/Date:0510212061 14.11.2007	Defer Date:18.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.06.2008.			

85	Case No.:18/36/81-ALC2/2007	Party Name:YORK INDIA LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM08/	RLA File :31/24/040/00280/AM08/	Lic.No/Date:3110031566 14.11.2007	Defer Date:15.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

86	Case No.:172/48/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00662/AM08/	RLA File :03/95/040/00637/AM08/	Lic.No/Date:0310450456 16.11.2007	Defer Date:18.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. After taking clue from Engineering Table 6, quantity of import item at S.No.1 may be allowed as 63382.5 Kgs. 2. The quantity of import item at S.No.2 may be allowed as 5525.7 Kgs inclusive of 4 % wastage as applied for by them. 3. The quantities of import items at Sl. No. 3 & 4 may be allowed as applied for . R/A may take suitable consequential action accordingly.			

87	Case No.:173/48/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM08/	RLA File :03/95/040/00812/AM08/	Lic.No/Date:0310450471 16.11.2007	Defer Date:18.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:- 1. Quantity of import item at S.No.1 may be allowed as 406217 Kgs. 2. The quantity of import item at S.No.2 may be allowed as 26775.6 Kgs inclusive of 4 % wastage as applied for by them. 3. The quantity of import item at Sl. No. 3 may be allowed as applied for . R/A may take suitable consequential action accordingly.			

88	Case No.:180/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00670/AM08/	RLA File :09/24/040/00374/AM08/	Lic.No/Date:0910032232 27.11.2007	Defer Date:01.04.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 02/04/2008. We may inform RA accordingly.			

89	Case No.:181/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00671/AM08/	RLA File :22/21/040/00145/AM08/	Lic.No/Date:2210007274 30.11.2007	Defer Date:18.03.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(18)/2008-IPHW dated 24.04.2008 (copy enclosed).			

90	Case No.:45/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00045/AM09/	RLA File :03/95/040/00783/AM08/	Lic.No/Date:0310452665 05.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

91	Case No.:46/3/81-ALC2/2008	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00046/AM09/	RLA File :03/94/040/00969/AM08/	Lic.No/Date:0310456131 02.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

92	Case No.:1/3/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00001/AM09/	RLA File :22/24/040/00068/AM08/	Lic.No/Date:2210007637 27.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 10.06.2008.			

93	Case No.:2/3/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00002/AM09/	RLA File :24/80/040/00012/AM08/	Lic.No/Date:2410020900 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

94	Case No.:3/3/81-ALC2/2008	Party Name:KHANDELWAL BRASS INDUSTRIES,	Meet No/Date:3/81- ALC2/2008 15.04.2008	Status:Case Added
	HQ File :01/81/050/00003/AM09/	RLA File :24/80/040/00013/AM08/	Lic.No/Date:2410020921 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

PART "A" DEFFER

S.No.1

Case No.A -234	M/s Carpo Electronics Ltd.Kanpur
Meeting No.03/09	F.No.01/81/162/868/AM08//DES-II
Dated: 15-04-2008	Advance Licence No 0610012435 dt 22-10-2007
	RLA F.No.06/24/404/23/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the firm is not responding despite various reminders issued by DIT and decided to call the firm for personal hearing to explain the case before the committee on 10.06.2008. The case stands deferred and to be relisted on 10.06.2008.

S.No.2

Case No.A -235	M/s Pearl Insulations Pvt.Ltd. Bangalore
Meeting No.03/09	F.No.01/81/162/899/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0710054359 dt 05-11-2007
	RLA F.No.07/24/40/560/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 10.06.2008.

S.No.3

Case No.A -246	M/s Theeta Electricals Pvt.Ltd.
Meeting No.03/09	F.No.01/81/162/873/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0510211382 dt 01-11-2007
	RLA F.No.05/24/40/558/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case is also listed at S. No. 79 of online agenda. Hence, decided to withdraw the case.

S.No.4

Case No.A -254	M/s MIRC Electronics Ltd.
Meeting No 03/09	F.No.01/81/162/880/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0310445317 dt 05-10-2007
	RLA F.No.03/95/40/665/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case is also listed at S. No. 66 of online agenda. Hence, decided to withdraw the case.

S.No.5

Case No.A -264	M/s MIRC Electronics Ltd.
Meeting No.03/09	F.No.01/81/162/883/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0310444067 dt 14-09-2007
	RLA F.No.03/95/40/585/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case is also listed at S. No. 59 of online agenda. Hence, decided to withdraw the case.

S.No.6

Case No.A -255	M/s Telekonnectors Ltd.
Meeting No.03/09	F.No.01/81/162/875/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0410091528 dt 12-10-2007
	RLA F.No.04/24/40/247/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case is also listed at S. No. 73 of online agenda. Hence, decided to withdraw the case.

S.No 7

Case No.A -256	M/s Torrent Cables Ltd.
Meeting No.03/09	F.No.01/81/162/889/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0810067484 dt 01-10-2007
	RLA F.No.08/24/40/88/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 10.06.2008.

S.No.8

Case No. A -195	M/s Carpo Electronics Ltd. Kanpur.
Meeting No.03/09	F.No.01/85/162/727/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0610012286 dt10-09-2007
	RLA F.No.06/24/40/21/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the firm is not responding despite various reminders issued by DIT and decided to call the firm for personal hearing to explain the case before the committee on 10.06.2008. The case stands deferred and to be relisted on 10.06.2008.

S.No.9

Case No.A -202	M/s.Permasteelisa India Pvt.Ltd.Bangalore
Meeting No.03/09	F.No.01/81/162/732/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0710053353 dt. 14-09-2007
	RLA F.No.07/24/40/425/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-

1. Total quantity of glass at import item Sl. Nos 1,2 & 3 put together may be allowed as 14369.5 Sq. Mtrs. on net to net basis
2. Total quantity of import items at Sl. Nos 12 to 16 put together may be allowed as 9755 Sq. Mtrs. inclusive of a wastage of 5 %.
3. Quantity of import item at Sl. No. 41 may be allowed as 2457 Sq. Mtrs. inclusive of a wastage of 5 %.
4. Rest of the import items may be deleted.

R/A may take suitable consequential action accordingly.

S.No.10

Case No. A 152	M/s. Saint Gobain Seva Engineering India Ltd.
Meeting No.03/09	F.No.01/81/162/562/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0710052744 dt. 07-08-2007
	RLA F.No. 07/24/40/310/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-

Export Items:-

1. The description of item of export at S. No. 1 may be suffixed with each weighing 2100Kg.
2. The description of item of export at S. No. 2 may be suffixed with each weighing 2098Kg.
3. The description of item of export at S. No. 3 may be suffixed with each weighing 2105Kg.
4. The description of item of export at S. No. 4 may be suffixed with weighing 2098Kg.
5. The description of item of export at S. No. 5 may be suffixed with weighing 2200Kg.

6. The description of item of export at S. No. 6 may be suffixed with weighing 250Kg.

7. The description of item of export at S. No. 7 may be suffixed with each weighing 2100Kg.

8. The description of item of export at S. No. 8 may be suffixed with weighing 2000Kg.

- English names of the export products to be specified alongwith the French names in the licence.

Import items:-

1. The quantity of item of import at S. No. 1 may be reduced to 289 numbers inclusive of 5% wastage.
2. The quantity of item of import at S. No. 2 may be reduced to 372 numbers inclusive of 5% wastage.
3. The quantity of item of import at S. No. 3 may be reduced to 73 numbers inclusive of 5% wastage.
4. The quantity of item of import at S. No. 4 may be reduced to 1831 numbers on net to net basis.
5. The quantity of item of import at S. No. 5 may be reduced to 962 numbers on net to net basis.
6. The quantity of item of import at S. No. 7 may be reduced to 121sq. mtrs. inclusive of 5% wastage.
7. The quantity of item of import at S. No. 8 may be reduced to 172 coils/rolls inclusive of 5% wastage.
8. The quantity of item of import at S. No. 10 may be reduced to 19 coils/rolls inclusive of 5% wastage.
9. The quantity of item of import at S. No. 12 may be reduced to 50 numbers inclusive of 5% wastage.
10. The quantity of item of import at S. No. 16 may be reduced to 22 mtrs. inclusive of 5% wastage.
11. The quantity of item of import at S. No. 19 may be reduced to 2170 numbers on net to net basis.
12. The quantity of item of import at S. No. 20 may be reduced to 1172 numbers on net to net basis.
13. The quantity of item of import at S. No. 22 may be reduced to 14,100 mtrs. inclusive of 1% wastage.
14. The quantity of item of import at S. No. 27 may be reduced to 4314 numbers on net to net basis.
15. The quantity of item of import at S. No. 28 may be reduced to 2337 numbers on net to net basis.
16. The quantity of items of import at S. Nos. 6, 9, 11, 13-15, 17,18, 23-26, 29 & 30 may be allowed as applied for.

R/A may take suitable consequential action accordingly.

S.No.11

Case No.A -98	M/s.Weiler International Pvt.Ltd. .
Meeting No.03/09	F.No.01/81/162/382AM08/DES-II
Dated 15-04-2008	Advance Licence No 3110029526 dt. 13-06-2007
	RLA F.No.31/24/40/010/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIT present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for.

R/A may take suitable consequential action accordingly.

S.No.12

Case No.A -266	M/s Unique Punch Systems Pvt.Ltd.
Meeting No.03/09	F.No.01/81/162/ 1043/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0710053215 dt 7-09-2007
	RLA F.No. 07/24/40/406/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case is also listed at S. No. 54 of online agenda. Hence, decided to withdraw the case.

S.No.13

Case No.A - 278	M/s Venture Control Systems
Meeting No.03/09	F.No.01/81/162/1049/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0510213920 dt 26-12-2007
	RLA F.No.05/24/40/731/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 10.06.2008.

S.No.14

Case No.A - 280	M/s Power Gear Ltd.Bangalore
Meeting No.03/09	F.No.01/81/162/1046/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0710054916 dt 11-12-2007
	RLA F.No. 07/24/40/589/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 10.06.2008.

S.No.15

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.03/09	F.No.01/81/162/1052/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: -

1. The firm's letter dated 29.02.2008 does not give the required information. Please furnish detailed calculations for copper wire, supported by relevant drawings and weight balancing details giving correct net weight of each imported and indigenous input.

S.No 16

Case No A -153	M/s. Sai Flipped Coil (P) Ltd. Ahmedabad
Meeting No.03/08	F.No.01/81/162/529/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 0810065963 dt.13-07-2007
	RLA F.No.08/24/40/95/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the comments from DC(SSi) are still awaited and decided to remind them for furnishing the same. The case stands deferred and to be relisted on 10.06.2008.

S.No.17

Case No.A - 229	M/s Suzlon Energy Ltd.Pune P.H.CASE
Meeting No.03/09	F.No.01/81/162/861/AM08 /DES-II
Dated: 15-04-2008	Advance Licence No 3110030919 dt 27-09-2007
	RLA F.No.31/24/040/207/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that this case is also listed at S. No. 63 of online agenda. Hence, decided to withdraw the case.

PART AR-DEFFER

S.No.1

Case No.AR - 108	M/s Suzlon Generators Pvt.Ltd.Pune. P.H.CASE
Meeting No.03/09	F.No.01/81/50/116/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 3110029343 dt.28-05-2007
	RLA F.No31/24/40/57/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 10.06.2008.

S.No.2

Case No.AR - 109	M/s Suzlon Generators Pvt.Ltd.Pune P.H.CASE
Meeting No.03/09	F.No.01/81/50/140/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 3110029541 dt 14-06-2007
	RLA F.No.31/24/40/80/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 10.06.2008.

S.No.3

Case No.AR - 110	M/s Suzlon Generators Pvt.Ltd.Pune P.H.CASE
Meeting No.03/09	F.No.01/81/50/150/AM08/DES-II
Dated: 15-04-2008	Advance Licence No 3110029592 dt 20-06-2007
	RLA F.No.31/24/40/86/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 10.06.2008.

PART –C- DEFFER

S.No.1

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 03/09	F.No. 01/81/162/677/am08/DES-II
Dated: 15-04-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.06.2008: -

1. IEEMA may be asked to furnish names and addresses of all major exporters of transformers covered by SIONs from C-324 to C-335. In addition they may also give detailed calculations for the quantity of each imported input to be permitted against these SIONs keeping in view the improvements in design and manufacturing technology that have taken place during all these years and also their specific recommendations for changes required in these SIONs so that these may have much wider usage in future.

PART –D- DEFFER

S.NO. 1

Case No.D-9	M/s Sterlite Optical Technologies Ltd.
Meeting No.03/09	F.No.01/81/162/629/AM07/DES.II
Dated: 15-04-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 03/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIT present in the meeting. The Norms Committee, after deliberating upon the case, decided to reject the case.

R/A may take suitable consequential action accordingly.
